

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : INDORE**

**Original Application No.201/00224/2019**

Indore, this Wednesday, the 13<sup>th</sup> day of March, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Anju Ahlawat, W/o Shri Manjeet Ahlawat, Age – 35 years,  
Occupation : DST Inspire Faculty, R/o – 695, Dutt Nagar,  
Rajendra Nagar, Indore - 452012 **-Applicant**

**(By Advocate – Shri Kaustubh Pathak)**

**V e r s u s**

1. Union of India through its Secretary, Department of Atomic Energy, Anushakti Bhavan, Chhatrapati Shivaji Maharaj Marg, Mumbai – 400001.
2. The Chairman, Atomic Energy Commission, Department of Atomic Energy, Anushakti Bhavan, Chhatrapati Shivaji Maharaj Marg, Mumbai – 400001.
3. The Head, Department of Science and Technology, Technology Bhavan, New Mehrauli Road, New Delhi – 110016.
4. The Director, Raja Ramanna Centre for Advanced Technology, Rau Road, Indore (MP) - 452012 **-Respondents**

**(By Advocate – Shri Kshitij Vyas)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is working under respondent No.4 since October, 2014 as Inspire Faculty under the Assured Opportunity for Research Career (AORC) scheme on a five year fellowship.

**2.** The applicant submits that the AORC scheme provides that the Inspire Faculty can be absorbed on regular post. She has submitted her representation dated 11.02.2019 (Annexure A-5), which has not been decided so far.

**3.** At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider and decide her representation dated 11.02.2019 in a time-bound manner.

**4.** Learned counsel for the respondents, appearing on advance notice, has no objection if this O.A is disposed of in the above terms.

**5.** In view of the above, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide applicant's representation dated 11.02.2019, within a period of 60 days from the date of receipt of a certified copy of this order by passing a reasoned and speaking order. The order so passed shall also be communicated to the applicant.

**(Ramesh Singh Thakur)  
Judicial Member  
am/-**

**(Navin Tandon)  
Administrative Member**